

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

252/241-242/PB/2018

IN THE MATTER OF:

Haji Mohd. Yamin & Ors.

.... Applicant/petitioner

v.

M/s. Medina Frozen Food Exports Pvt. Ltd.

.... Respondent

Order under Section 241-242

Order delivered on 30.08.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

PRESENTS:

For the Petitioner:

Mr. Rakesh Kumar, Mr. Sahil Gupta &
Ms. Chetna Bisht, Advs.

For the respondent:

Ms. Ruchi Kapur for R-5 for HDFC Bank

ORDER

Ld. Counsel for the parties have made a joint statement that talks for settlement have already been finalised and the terms and conditions shall be filed before this Tribunal within two weeks along with an appropriate application.

For further consideration on 14.09.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)